

Office of Directorate General of Foreign Trade  
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/82-ALC4/2011 MEETING DATE : 14.06.2011

The Meeting No.11/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 14.06.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri B.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Promod Bharti, Asstt. Director, Office of DC(MSME)
5. Shri D. Dwarkanath, Dy. DGFT
6. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.9/82 dated 31.05.2011 were ratified by the Committee.

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| Case No.B-96                                                                                                                                                                                                                                                                                                                                                                                                                                                      | M/S Alembic Ltd.                  |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                                                                                                                                                                  | F.No.01/82/050/00045/AM12/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                                                                                                                                                                                                                           | RA F.No.34/24/040/00277/AM11      |
| Adv.Lic.No.3410029237 dated 02.02.2011                                                                                                                                                                                                                                                                                                                                                                                                                            |                                   |
| Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/181/2010-PI-(Norms) dated 15.04.2011 and in consultation with technical authority present in meeting, decided to allow import of Erythromycin Thiocyanate (on 100% Activity Basis) to the extent of 2.258 kg/kg of export product without any other change in the decision taken in 3/82 meeting held on 19.04.2011. |                                   |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                                                                                                       |                                   |

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| Case No.B-97                                                                                                                                                                                               | M/S Alembic Ltd.                                                                                            |
| Norms Committee Meeting No.11/12                                                                                                                                                                           | F.No.01/82/050/00515/AM11/DES-III<br>F.No.01/82/050/01164/AM11/DES-III<br>F.No.01/82/050/01102/AM11/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                    | RA F.No.34/24/040/00070/AM11<br>RA F.No.34/24/040/00161/AM11<br>RA F.No.34/24/040/00178/AM11                |
| Adv.Lic.No.3410027389 dated 30.06.2010<br>Adv.Lic.No.3410028223 dated 07.10.2010<br>Adv.Lic.No.3410028407 dated 25.10.2010                                                                                 |                                                                                                             |
| Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Azithromycin Tablet 250 mg" and to |                                                                                                             |

amend UOM of export product to read as "1 tablet" without any other change in the decision taken in 51/82 meeting held on 22.03.2011.

RA concerned may take further necessary action as per above decision of NC.

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| Case No.B-98                                                                                                                                                                                                                                                                                                                                      | M/S Alembic Ltd.                                                       |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                                                  | F.No.01/82/050/00095/AM10/DES-III<br>F.No.01/82/050/00323/AM10/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                                                                                                           | RA F.No.34/24/040/00018/AM10<br>RA F.No.34/24/040/00041/AM10           |
| Adv.Lic.No.3410024139 dated 08.05.2009<br>Adv.Lic.No.3410024500 dated 19.06.2009                                                                                                                                                                                                                                                                  |                                                                        |
| Committee considered case as per agenda and observed that the firm had obtained Advance Authorisation for export of Azithromycin Step 4 and now after a long period, they have sought for amendment in the export product. It was, therefore, decided to advise the firm to obtain fresh advance authorization for export of Azithromycin Tablet. |                                                                        |

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| Case No.B-99                                                                                  | M/S RA Chem Pharma                |
| Norms Committee Meeting No.11/12                                                              | F.No.01/82/050/00883/AM10/DES-III |
| Meeting Date:14.06.2011                                                                       | RA F.No.09/24/040/00354/AM10      |
| Adv.Lic.No.0910040592 dated 12.01.2010                                                        |                                   |
| Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No.B-100                                                                                                                                                                                                                                                                                                                                  | M/S KLJ Plasticizers Ltd.         |        |                       |              |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                                               | F.No.01/82/050/01557/AM11/DES-III |        |                       |              |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                                                                                                        | RA F.No.05/23/040/00313/AM11      |        |                       |              |
| Adv.Lic.No.0510283073 dated 03.02.2011                                                                                                                                                                                                                                                                                                         |                                   |        |                       |              |
| Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010/Ch.II dated 14.06.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                   |        |                       |              |
| Export Product                                                                                                                                                                                                                                                                                                                                 | Export Qty.                       | Sl.No. | Import items          | Qty. allowed |
| Kanatol 400 M<br>(Mixed Alcohol Phthalate<br>C4-C6                                                                                                                                                                                                                                                                                             | 1 KG.                             | 1.     | Phthalic Anhydride    | 0.560 kg     |
|                                                                                                                                                                                                                                                                                                                                                |                                   | 2.     | Sabutol (Mix Alcohol) | 0.595 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                    |                                   |        |                       |              |

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| Case No.B-101                    | M/S Punjab Chemicals & Crop Protection Ltd. |
| Norms Committee Meeting No.11/12 | F.No.01/82/050/01134/AM10/DES-III           |
| Meeting Date:14.06.2011          | RA F.No.03/95/040/00540/AM11                |

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| Adv.Lic.No.0310597325 dated 18.10.2010                                                                                                      |  |
| Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 12.07.2011. |  |

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| Case No.B-102                                                                                                                                                        | M/S Herbochem, Hyderabad                                                                                                                         |
| Norms Committee Meeting No.11/12                                                                                                                                     | F.No.01/82/050/00957/AM11/DES-III<br>F.No.01/82/050/01410/AM11/DES-III<br>F.No.01/82/050/00608/AM11/DES-III<br>F.No.01/82/050/00618/AM11/DES-III |
| Meeting Date: 14.06.2011                                                                                                                                             | RA F.No.09/24/040/00015/AM10<br>RA.F.No.09/24/040/00077/AM11<br>RA.F.No.09/24/040/00127/AM11<br>RA.F.No.09/24/040/00153/AM11                     |
| Adv.Lic.No.0910040823 dated 05.02.2010<br>Adv.Lic.No.0910042303 dated 11.06.2010<br>Adv.Lic.No.0910042768 dated 20.07.2010<br>Adv.Lic.No.0910042877 dated 28.07.2010 |                                                                                                                                                  |
| Committee decided to defer case for 28.06.2011 for comments of DC(MSME).                                                                                             |                                                                                                                                                  |

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| Case No.B-103                                                                                                                                                                                                                                   | M/S Ajanta Pharma Ltd.            |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                | F.No.01/82/050/00316/AM10/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                         | RA F.No.03/94/040/00220/AM10      |
| Adv.Lic.No.0310529278 dated 16.07.2009                                                                                                                                                                                                          |                                   |
| Committee considered case as per agenda and observed that Drug Manufacturing Licence is necessary for any activity with the Drug item, while the firm is not having Drug Manufacturing Licence. Accordingly, it was decided to reject the case. |                                   |

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| Case No.B-104                                                                                                                                                                                                                                                                                                                                  | M/S Clean Sciences & Technology Pvt. Ltd. |        |                         |              |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                                               | F.No. 01/82/050/01761/AM11/DES-III        |        |                         |              |
| Meeting Date: 14.06.2011                                                                                                                                                                                                                                                                                                                       | RA F.No.31/24/040/00267/AM11              |        |                         |              |
| Adv.Lic.No.3110047211 dated 04.03.2011                                                                                                                                                                                                                                                                                                         |                                           |        |                         |              |
| Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 06.06.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                           |        |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                 | Exp. Qty.                                 | Sl.No. | Import items            | Qty. allowed |
| Monomethyl Ether of Hdroquinone (MEHQ)/Guaiacol                                                                                                                                                                                                                                                                                                | 1 Kg.                                     | 1.     | Phenol                  | 1.20 kg      |
|                                                                                                                                                                                                                                                                                                                                                |                                           | 2.     | Dimethyl Sulphate       | 0.930 kg     |
|                                                                                                                                                                                                                                                                                                                                                |                                           | 3.     | Caustic Soda Flakes/Lye | 0.580 kg     |
|                                                                                                                                                                                                                                                                                                                                                |                                           | 4.     | Hydrogen Peroxide (50%) | 1.13 kg      |
|                                                                                                                                                                                                                                                                                                                                                |                                           | 5.     | Acetone                 | 0.300 kg     |

RA concerned may take further necessary action as per above decision of NC.

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| Case No.B-105                                                                                                                                                                                                                                                                                                                          | M/S Emami Ltd.                     |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                                       | F.No. 01/82/050/00700/AM11/DES-III |
| Meeting Date: 14.06.2011                                                                                                                                                                                                                                                                                                               | RA F.No.02/24/040/00223/AM10       |
| Adv.Lic.No.0210137616 dated 08.02.2010                                                                                                                                                                                                                                                                                                 |                                    |
| Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the quantity of export product to read as "149932 Liters" and also decided to amend the uom of import item No.3 as liter without any other change in the decision taken in 30/82 meeting held on 26.10.2010. |                                    |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                            |                                    |

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| Case No. A-19                                                                                 | M/s Watson Pharma Pvt. Ltd.       |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00772/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-20                                                                                 | M/s Watson Pharma Pvt. Ltd.       |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00773/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-21                                                                                 | M/s Watson Pharma Pvt. Ltd.       |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00777/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-22                                                                                 | M/s Watson Pharma Pvt. Ltd., Goa  |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00770/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-23                                                                                 | M/s Watson Pharma Pvt. Ltd.       |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00768/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-24 | M/s Watson Pharma Pvt. Ltd., Goa |
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| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00769/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-25                                                                                 | M/s Watson Pharma Pvt. Ltd.       |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00775/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-26                                                                                 | M/s Watson Pharma Pvt. Ltd.       |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00776/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No. A-27                                                                                 | M/s Watson Pharma Pvt. Ltd.       |
| N C Meeting No. 11/12                                                                         | F.No.01/82/162/00774/AM11/DES-III |
| Meeting Date 14.06.2011                                                                       |                                   |
| Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |

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| Case No.C-20                                                                                                                                                                                                                                   | M/s Filtera Speciality Catalysts Ltd. |
| N C Meeting No. 11/12                                                                                                                                                                                                                          | F.No.01/82/162/00006/AM10/DES-III     |
| Meeting Date 14.06.2011                                                                                                                                                                                                                        |                                       |
| Committee considered case as per agenda and observed that the comparison data for the export product 3,5 Xylenol is not available and therefore SION can not be fixed for the proprietary item. It was, therefore, decided to reject the case. |                                       |

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| 1 | Case No.:3/29/87-ALC1/2009                                                                              | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/87/050/00216/AM10/                                                                          | RLA File :05/24/040/00302/AM10/  | Lic.No/Date:0510250358<br>06.10.2009       | Defer<br>Date:09.08.2011 |
|   | Decision :Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                  |                                            |                          |

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| 2 | Case No.:14/33/82-ALC4/2009                                                                              | Party Name:VIJAYASRI ORGANICS LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00642/AM10/                                                                           | RLA File :09/24/040/00262/AM10/   | Lic.No/Date:0910039756<br>29.10.2009       | Defer<br>Date:09.08.2011 |
|   | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |                                            |                          |

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| 3 | Case No.:27/34/82-ALC4/2009                                                                                                                                                                                         | Party Name:VIVIMED LABS LIMITED              | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00672/AM10/                                                                                                                                                                                      | RLA File :09/24/040/00310/AM10/              | Lic.No/Date:0910039804<br>05.11.2009       | Defer<br>Date:09.08.2011 |
|   | Decision :Committee decided to forward a copy of application alongwith the copy of reply received from the firm to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 09.08.2011. |                                              |                                            |                          |
| 4 | Case No.:2/47/82-ALC4/2010                                                                                                                                                                                          | Party Name:MEDREICH LIMITED                  | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/01592/AM11/                                                                                                                                                                                      | RLA File :07/21/040/00729/AM10/              | Lic.No/Date:0710068320<br>17.11.2009       | Defer<br>Date:09.08.2011 |
|   | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                            |                                              |                                            |                          |
| 5 | Case No.:62/5/82-ALC4/2010                                                                                                                                                                                          | Party Name:MATRIX LABORATORIES LTD           | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00096/AM11/                                                                                                                                                                                      | RLA File :09/24/040/00321/AM10/              | Lic.No/Date:0910040280<br>16.12.2009       | Defer<br>Date:09.08.2011 |
|   | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                            |                                              |                                            |                          |
| 6 | Case No.:14/41/82-ALC4/2009                                                                                                                                                                                         | Party Name:RANBAXY LABORATORIES LTD          | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00849/AM10/                                                                                                                                                                                      | RLA File :05/24/040/00414/AM10/              | Lic.No/Date:0510255098<br>22.12.2009       | Defer<br>Date:09.08.2011 |
|   | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                            |                                              |                                            |                          |
| 7 | Case No.:81/9/82-ALC4/2010                                                                                                                                                                                          | Party Name:MSN PHARMACHEM PRIVATE<br>LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00296/AM11/                                                                                                                                                                                      | RLA File :09/24/040/00429/AM10/              | Lic.No/Date:0910040725<br>29.01.2010       | Defer<br>Date:09.08.2011 |
|   | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                            |                                              |                                            |                          |
| 8 | Case No.:7/11/82-ALC4/2011                                                                                                                                                                                          | Party Name:R L FINE CHEM                     | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|   | HQ File :01/82/050/00321/AM12/                                                                                                                                                                                      | RLA File :07/21/040/00954/AM10/              | Lic.No/Date:0710069721<br>01.02.2010       | Defer<br>Date:09.08.2011 |
|   | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                            |                                              |                                            |                          |
| 9 | Case No.:11/5/82-ALC4/2010                                                                                                                                                                                          | Party Name:PARABOLIC DRUGS LTD.,             | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
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| HQ File :01/82/050/00045/AM11/                                                                           | RLA File :05/24/040/00017/AM11/ | 22.04.2010 | Defer           |
| Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                 |            | Date:09.08.2011 |

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| 10 | Case No.:2/43/82-ALC4/2010                                                                               | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01465/AM11/                                                                           | RLA File :09/24/040/00090/AM11/    | Lic.No/Date:0910042511<br>25.06.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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| 11 | Case No.:18/47/82-ALC4/2010                                                                              | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01608/AM11/                                                                           | RLA File :09/24/040/00505/AM10/    | Lic.No/Date:0910042504<br>25.06.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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| 12 | Case No.:63/39/82-ALC4/2010                                                                              | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01144/AM11/                                                                           | RLA File :09/24/040/00116/AM11/    | Lic.No/Date:0910042624<br>06.07.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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| 13 | Case No.:68/39/82-ALC4/2010                                                                              | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01149/AM11/                                                                           | RLA File :09/24/040/00054/AM11/    | Lic.No/Date:0910042623<br>06.07.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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| 14 | Case No.:71/39/82-ALC4/2010                                                                              | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01152/AM11/                                                                           | RLA File :09/24/040/00008/AM11/    | Lic.No/Date:0910042622<br>06.07.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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| 15 | Case No.:6/11/82-ALC4/2011                                                                               | Party Name:NECTAR LIFESCIENCES<br>LIMITED, | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00320/AM12/                                                                           | RLA File :22/24/040/00014/AM11/            | Lic.No/Date:2210010164<br>09.07.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                            |                                            |                          |

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| 16 | Case No.:72/39/82-ALC4/2010                                                                              | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01153/AM11/                                                                           | RLA File :09/24/040/00146/AM11/    | Lic.No/Date:0910042671<br>12.07.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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| 17 | Case No.:121/40/82-ALC4/2010                                                                             | Party Name:SAURAV CHEMICALS LTD, | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01320/AM11/                                                                           | RLA File :22/24/040/00030/AM11/  | Lic.No/Date:2210010307<br>18.08.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                  |                                            |                          |

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| 18 | Case No.:17/39/82-ALC4/2010                                                                              | Party Name:MATRIX LABORATORIES LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01098/AM11/                                                                           | RLA File :09/24/040/00151/AM11/    | Lic.No/Date:0910043227<br>24.08.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                            |                          |

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| 19 | Case No.:9/24/82-ALC4/2010                                                                               | Party Name:RAMPEX LABS PVT. LTD. | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00809/AM11/                                                                           | RLA File :09/24/040/00194/AM11/  | Lic.No/Date:0910043391<br>07.09.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                  |                                            |                          |

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| 20 | Case No.:3/27/82-ALC4/2010                                                                   | Party Name:VIVIMED LABS LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00870/AM11/                                                               | RLA File :09/24/040/00139/AM11/ | Lic.No/Date:0910043602<br>23.09.2010       | Defer<br>Date:12.07.2011 |
|    | Decision :Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                 |                                            |                          |

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| 21 | Case No.:116/40/82-ALC4/2010                                                                             | Party Name:DSM ANTI-INFECTIVES INDIA LTD | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01315/AM11/                                                                           | RLA File :22/24/040/00017/AM10/          | Lic.No/Date:2210010540<br>19.10.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                          |                                            |                          |

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| 22 | Case No.:19/35/82-ALC4/2010    | Party Name:AUROBINDO PHARMA LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred |
|    | HQ File :01/82/050/01035/AM11/ | RLA File :09/24/040/00319/AM11/     | Lic.No/Date:0910044382<br>22.11.2010       | Defer                   |

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| Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                                                                                                                                                                                                                                                                                              |             |                                            |                  | Date:09.08.2011                            |                          |
| 23                                                                                                       | Case No.:20/35/82-ALC4/2010                                                                                                                                                                                                                                                                                  |             | Party Name:AUROBINDO PHARMA LIMITED        |                  | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/01036/AM11/                                                                                                                                                                                                                                                                               |             | RLA File :09/24/040/00333/AM11/            |                  | Lic.No/Date:0910044383<br>22.11.2010       | Defer<br>Date:09.08.2011 |
|                                                                                                          | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                     |             |                                            |                  |                                            |                          |
| 24                                                                                                       | Case No.:36/48/82-ALC4/2010                                                                                                                                                                                                                                                                                  |             | Party Name:NEULAND LABORATORIES LTD        |                  | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved  |
|                                                                                                          | HQ File :01/82/050/01679/AM11/                                                                                                                                                                                                                                                                               |             | RLA File :09/24/040/00326/AM11/            |                  | Lic.No/Date:0910044431<br>25.11.2010       |                          |
|                                                                                                          | Decision : Committee considered case as per agenda and in light of earlier decision taken in 21/82 meeting held on 25.09.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |             |                                            |                  |                                            |                          |
|                                                                                                          | Export Product                                                                                                                                                                                                                                                                                               | Export Qty. | Sl.No.                                     | Import items     | Qty. allowed                               |                          |
|                                                                                                          | Ranitidine Hcl                                                                                                                                                                                                                                                                                               | 1 KG.       | 1.                                         | Furfuryl Alcohol | 0.600 kg                                   |                          |
|                                                                                                          |                                                                                                                                                                                                                                                                                                              | 2.          | Cystemine Hcl                              | 0.90 kg          |                                            |                          |
|                                                                                                          |                                                                                                                                                                                                                                                                                                              | 3.          | 1-Methylamine-1-Methylthio-2-Nitroethylene | 0.82 kg          |                                            |                          |
|                                                                                                          |                                                                                                                                                                                                                                                                                                              | 4.          | Methyl Iso Butyl Ketone                    | 1.26 kg          |                                            |                          |
|                                                                                                          |                                                                                                                                                                                                                                                                                                              | 5.          | Chloroform                                 | 0.93 kg          |                                            |                          |
|                                                                                                          |                                                                                                                                                                                                                                                                                                              | 6.          | Methanol                                   | 0.44 kg          |                                            |                          |
|                                                                                                          |                                                                                                                                                                                                                                                                                                              | 7.          | Isopropyl Alcohol                          | 1.913 kg         |                                            |                          |
|                                                                                                          | RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                  |             |                                            |                  |                                            |                          |
| 25                                                                                                       | Case No.:91/39/82-ALC4/2010                                                                                                                                                                                                                                                                                  |             | Party Name:FRESENIUS KABI ONCOLOGY LIMITED |                  | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/01172/AM11/                                                                                                                                                                                                                                                                               |             | RLA File :05/23/040/00176/AM11/            |                  | Lic.No/Date:0510278093<br>29.11.2010       | Defer<br>Date:09.08.2011 |
|                                                                                                          | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                     |             |                                            |                  |                                            |                          |
| 26                                                                                                       | Case No.:93/39/82-ALC4/2010                                                                                                                                                                                                                                                                                  |             | Party Name:FRESENIUS KABI ONCOLOGY LIMITED |                  | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/01174/AM11/                                                                                                                                                                                                                                                                               |             | RLA File :05/23/040/00175/AM11/            |                  | Lic.No/Date:0510278092<br>29.11.2010       | Defer<br>Date:09.08.2011 |
|                                                                                                          | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                     |             |                                            |                  |                                            |                          |
| 27                                                                                                       | Case No.:97/39/82-ALC4/2010                                                                                                                                                                                                                                                                                  |             | Party Name:FRESENIUS KABI ONCOLOGY LIMITED |                  | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/01178/AM11/                                                                                                                                                                                                                                                                               |             | RLA File :05/23/040/00010/AM11/            |                  | Lic.No/Date:0510278091                     | Defer                    |

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|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                   |                                                  |                                            |                          |
| 28 | Case No.:19/51/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                | Party Name:SUVEN LIFE SCIENCES LIMITED           | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case Deferred     |
|    | HQ File :01/82/050/01736/AM11/                                                                                                                                                                                                                                                                                                                             | RLA File :09/24/040/00372/AM11/                  | Lic.No/Date:0910044623<br>09.12.2010       | Defer Date:09.08.2011    |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                   |                                                  |                                            |                          |
| 29 | Case No.:8/40/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                 | Party Name:RA CHEM PHARMA LIMITED                | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case Deferred     |
|    | HQ File :01/82/050/01207/AM11/                                                                                                                                                                                                                                                                                                                             | RLA File :09/24/040/00413/AM11/                  | Lic.No/Date:0910044684<br>15.12.2010       | Defer Date:09.08.2011    |
|    | Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 09.08.2011.                                                                                                                                                                                           |                                                  |                                            |                          |
| 30 | Case No.:22/4/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                 | Party Name:AMIJAL CHEMICALS                      | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case Approved     |
|    | HQ File :01/82/050/00073/AM12/                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00834/AM11/                  | Lic.No/Date:0310606405<br>15.12.2010       |                          |
|    | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/18/2011-Ch.II dated 03.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                                  |                                            |                          |
|    | Export Product                                                                                                                                                                                                                                                                                                                                             | Export Qty.                                      | Sl.No.                                     | Import items             |
|    | Disodium Hydrogen Citrate B.P.                                                                                                                                                                                                                                                                                                                             | 1 KG.                                            | 1.                                         | Citric Acid Mono Hydrate |
|    | Qty. allowed<br>0.840 kg                                                                                                                                                                                                                                                                                                                                   |                                                  |                                            |                          |
|    | RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                |                                                  |                                            |                          |
| 31 | Case No.:20/47/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                | Party Name:COVALENT LABORATORIES PRIVATE LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case Deferred     |
|    | HQ File :01/82/050/01610/AM11/                                                                                                                                                                                                                                                                                                                             | RLA File :09/24/040/00230/AM11/                  | Lic.No/Date:0910044835<br>21.12.2010       | Defer Date:09.08.2011    |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                   |                                                  |                                            |                          |
| 32 | Case No.:28/43/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                | Party Name:GLENMARK GENERICS LIMITED             | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case Deferred     |
|    | HQ File :01/82/050/01491/AM11/                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00850/AM11/                  | Lic.No/Date:0310607789<br>24.12.2010       | Defer Date:09.08.2011    |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                   |                                                  |                                            |                          |

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| 33 | Case No.:16/44/82-ALC4/2010                                                                              | Party Name:GLENMARK GENERICS LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01515/AM11/                                                                           | RLA File :03/94/040/00851/AM11/      | Lic.No/Date:0310608261<br>28.12.2010       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                      |                                            |                          |

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| 34 | Case No.:95/41/82-ALC4/2010                                                                                                                                                                                                                                            | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01443/AM11/                                                                                                                                                                                                                                         | RLA File :09/24/040/00443/AM11/   | Lic.No/Date:0910045024<br>03.01.2011       |                         |
|    | Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412.<br><br>RA concerned may take further necessary action as per above decision of NC. |                                   |                                            |                         |

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| 35 | Case No.:15/51/82-ALC4/2010                                                                              | Party Name:TITAN LABORATORIES PVT. LTD. | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01732/AM11/                                                                           | RLA File :03/95/040/00845/AM11/         | Lic.No/Date:0310611821<br>19.01.2011       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                         |                                            |                          |

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| 36 | Case No.:37/3/82-ALC4/2011                                                                               | Party Name:DIVIS LABORATORIES LTD., | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00037/AM12/                                                                           | RLA File :09/24/040/00471/AM11/     | Lic.No/Date:0910045209<br>19.01.2011       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                     |                                            |                          |

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| 37 | Case No.:46/47/82-ALC4/2010                                                                                                                                                                                                                                             | Party Name:INDOCO REMEDIES LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved |
|    | HQ File :01/82/050/01636/AM11/                                                                                                                                                                                                                                          | RLA File :03/94/040/00948/AM11/    | Lic.No/Date:0310612215<br>21.01.2011       |                         |
|    | Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412.<br><br>RA concerned may take further necessary action as per above decision of NC. |                                    |                                            |                         |

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| 38 | Case No.:7/45/82-ALC4/2010     | Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01547/AM11/ | RLA File :03/95/040/00836/AM11/                 | Lic.No/Date:0310612992<br>28.01.2011       | Defer<br>Date:12.07.2011 |

Decision :Committee decided to defer case for 12.07.2011 for comments of Department of C&PC.

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| 39 | Case No.:43/3/82-ALC4/2011                                                                               | Party Name:MATRIX LABORATORIES LTD | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00043/AM12/                                                                           | RLA File :09/24/040/00452/AM11/    | Lic.No/Date:0910045290<br>28.01.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                             |                          |

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| 40 | Case No.:44/3/82-ALC4/2011                                                                               | Party Name:MATRIX LABORATORIES LTD | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00044/AM12/                                                                           | RLA File :09/24/040/00422/AM11/    | Lic.No/Date:0910045287<br>28.01.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                             |                          |

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| 41 | Case No.:48/3/82-ALC4/2011                                                                               | Party Name:MATRIX LABORATORIES LTD | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00048/AM12/                                                                           | RLA File :09/24/040/00408/AM11/    | Lic.No/Date:0910045288<br>28.01.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                             |                          |

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| 42 | Case No.:51/3/82-ALC4/2011                                                                               | Party Name:MATRIX LABORATORIES LTD | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00051/AM12/                                                                           | RLA File :09/24/040/00483/AM11/    | Lic.No/Date:0910045289<br>28.01.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                    |                                             |                          |

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| 43 | Case No.:15/3/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                | Party Name:KLJ PLASTICIZERS LTD, | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00015/AM12/                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00312/AM11/  | Lic.No/Date:0510283071<br>03.02.2011        |                         |
|    | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/2/2010/Ch.II dated 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                  |                                             |                         |
|    | Export Product                                                                                                                                                                                                                                                                                                                                            | Export Qty.                      | Sl.No.                                      | Import items            |
|    | Kanatol 400 M<br>(Mixed Alcohol Phthalate<br>C4-C6)                                                                                                                                                                                                                                                                                                       | 1 KG.                            | 1.                                          | Phthalic Anhydride      |
|    |                                                                                                                                                                                                                                                                                                                                                           |                                  | 2.                                          | Sabutol (Mix Alcohol)   |
|    |                                                                                                                                                                                                                                                                                                                                                           |                                  |                                             | Qty. allowed            |
|    |                                                                                                                                                                                                                                                                                                                                                           |                                  |                                             | 0.560 kg                |
|    |                                                                                                                                                                                                                                                                                                                                                           |                                  |                                             | 0.595 kg                |
|    | RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                               |                                  |                                             |                         |

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| 44 | Case No.:46/3/82-ALC4/2011                                                                              | Party Name:INDIAN IMMUNOLOGICALS LTD., | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00046/AM12/                                                                          | RLA File :09/24/040/00489/AM11/        | Lic.No/Date:0910045418<br>04.02.2011        | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Bio-technology. |                                        |                                             |                          |

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| 45 | Case No.:31/47/82-ALC4/2010                                                                   | Party Name:VIVIMED LABS LIMITED | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/01621/AM11/                                                                | RLA File :09/24/040/00510/AM11/ | Lic.No/Date:0910045498<br>09.02.2011        | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                 |                                             |                          |

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| 46 | Case No.:22/3/82-ALC4/2011                                                                               | Party Name:CIPLA LIMITED        | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00022/AM12/                                                                           | RLA File :03/94/040/00998/AM11/ | Lic.No/Date:0310615336<br>10.02.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                 |                                             |                          |

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|----|----------------------------------------------------------------------------------------------------------|---------------------------------|---------------------------------------------|--------------------------|
| 47 | Case No.:28/3/82-ALC4/2011                                                                               | Party Name:LUPIN LIMITED        | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00028/AM12/                                                                           | RLA File :03/95/040/00900/AM11/ | Lic.No/Date:0310615412<br>10.02.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                 |                                             |                          |

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|----|----------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|---------------------------------------------|--------------------------|
| 48 | Case No.:4/3/82-ALC4/2011                                                                                                                                            | Party Name:JINDAL DRUGS LIMITED | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00004/AM12/                                                                                                                                       | RLA File :03/94/040/01005/AM11/ | Lic.No/Date:0310616177<br>15.02.2011        | Defer<br>Date:12.07.2011 |
|    | Decision :Committee decided to call for a copy of application alongwith a copy of advance authorization from RA/firm. Accordingly, case was deferred for 12.07.2011. |                                 |                                             |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------|---------------------------------------------|--------------------------|
| 49 | Case No.:38/3/82-ALC4/2011                                                                               | Party Name:DIVIS LABORATORIES LTD., | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00038/AM12/                                                                           | RLA File :09/24/040/00497/AM11/     | Lic.No/Date:0910045589<br>18.02.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                     |                                             |                          |

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|----|----------------------------|-----------------------------------|---------------------------------------------|-------------------------|
| 50 | Case No.:20/3/82-ALC4/2011 | Party Name:AVENTIS PHARMA LIMITED | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred |
|    |                            |                                   | Lic.No/Date:0310616987                      |                         |
|    |                            |                                   |                                             |                         |

|                                        | HQ File :01/82/050/00020/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/00929/AM11/            | 21.02.2011                                 | Defer<br>Date:09.08.2011 |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|----------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|--------------------------------------------|--------------------------|----------------|----------|--------|--------------|------------------|----------------------------------------|------|----|--------------------------------|---------|--------------------|------|----|--------------------------------|----------|------------------------|------|----|--------------------------------|
|                                        | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                            |                                            |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| 51                                     | Case No.:27/3/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:IPCA LABORATORIES LIMITED       | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | HQ File :01/82/050/00027/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :03/94/040/01009/AM11/            | Lic.No/Date:0310616955<br>21.02.2011       | Defer<br>Date:09.08.2011 |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.                                                                                                                                                                                                                                                                                                                                                                                                                                                               |                                            |                                            |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| 52                                     | Case No.:33/3/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved  |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | HQ File :01/82/050/00033/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :07/24/040/00468/AM11/            | Lic.No/Date:0710077486<br>22.02.2011       |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | Decision : Committee considered case as per agenda and in light of earlier decision taken in 20/11 meeting held on 17.08.2010 and 7/82 meeting held on 17.05.2006 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-                                                                                                                                                                                                                     |                                            |                                            |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | <table border="1"> <thead> <tr> <th>Export Product</th><th>Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Gluconate-Injectable Grade USP</td><td>1 kg</td><td>1.</td><td>Calcium Gluconate (oral grade)</td><td>1.09 kg</td></tr> <tr> <td>Calcium Glubionate</td><td>1 kg</td><td>1.</td><td>Calcium Gluconate (oral grade)</td><td>0.430 kg</td></tr> <tr> <td>Calcium Boro Gluconate</td><td>1 kg</td><td>1.</td><td>Calcium Gluconate (oral grade)</td><td>0.913 kg</td></tr> </tbody> </table> |                                            |                                            |                          | Export Product | Quantity | Sl.No. | Import items | Quantity allowed | Calcium Gluconate-Injectable Grade USP | 1 kg | 1. | Calcium Gluconate (oral grade) | 1.09 kg | Calcium Glubionate | 1 kg | 1. | Calcium Gluconate (oral grade) | 0.430 kg | Calcium Boro Gluconate | 1 kg | 1. | Calcium Gluconate (oral grade) |
| Export Product                         | Quantity                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Sl.No.                                     | Import items                               | Quantity allowed         |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| Calcium Gluconate-Injectable Grade USP | 1 kg                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | 1.                                         | Calcium Gluconate (oral grade)             | 1.09 kg                  |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| Calcium Glubionate                     | 1 kg                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | 1.                                         | Calcium Gluconate (oral grade)             | 0.430 kg                 |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| Calcium Boro Gluconate                 | 1 kg                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | 1.                                         | Calcium Gluconate (oral grade)             | 0.913 kg                 |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                            |                                            |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| 53                                     | Case No.:34/3/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved  |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | HQ File :01/82/050/00034/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :07/24/040/00467/AM11/            | Lic.No/Date:0710077485<br>22.02.2011       |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.14010/92/2010-Ch.II dated 14.06.2011 and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-                                                                                                                                                                                                |                                            |                                            |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | <table border="1"> <thead> <tr> <th>Export Product</th><th>Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Glucoheptonate</td><td>1 kg</td><td>1.</td><td>Sodium Glucoheptonate 85%</td><td>1.45 kg</td></tr> </tbody> </table>                                                                                                                                                                                                                                                                      |                                            |                                            |                          | Export Product | Quantity | Sl.No. | Import items | Quantity allowed | Calcium Glucoheptonate                 | 1 kg | 1. | Sodium Glucoheptonate 85%      | 1.45 kg |                    |      |    |                                |          |                        |      |    |                                |
| Export Product                         | Quantity                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Sl.No.                                     | Import items                               | Quantity allowed         |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| Calcium Glucoheptonate                 | 1 kg                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | 1.                                         | Sodium Glucoheptonate 85%                  | 1.45 kg                  |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |                                            |                                            |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
| 54                                     | Case No.:41/3/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GLOBAL CALCIUM PRIVATE LIMITED, | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved  |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |
|                                        | HQ File :01/82/050/00041/AM12/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :07/24/040/00473/AM11/            | Lic.No/Date:0710077487<br>22.02.2011       |                          |                |          |        |              |                  |                                        |      |    |                                |         |                    |      |    |                                |          |                        |      |    |                                |

Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/11 meeting held on 03.08.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

| Export product            | Exp. Qty. | Sl.No. | Import items      | Qty. allowed |
|---------------------------|-----------|--------|-------------------|--------------|
| Calcium Lactobionate      | 1 Kg.     | 1.     | Lactose           | 1.227 kg     |
|                           |           | 2.     | Calcium Carbonate | 0.397 kg     |
| Calcium Bromolactobionate | 1 kg.     | 1.     | Lactose           | 1.152 kg     |
|                           |           | 2.     | Calcium Carbonate | 0.393 kg     |
|                           |           | 3.     | Hydrobromic Acid  | 0.607 kg     |
| Calcium Glubionate        | 1 kg.     | 1.     | Lactose           | 0.921 kg     |
|                           |           | 2.     | Calcium Carbonate | 0.320 kg     |

RA concerned may take further necessary action as per above decision of NC.

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------|--------------------------------------------|----------------------------------|--------------|
| Case No.:35/3/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                 | Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved          |              |
| HQ File :01/82/050/00035/AM12/                                                                                                                                                                                                                                                                                                                             | RLA File :04/24/040/00285/AM11/                   | Lic.No/Date:0410121952<br>24.02.2011       | :                                |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007/Ch.II dated 05.05.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                                   |                                            |                                  |              |
| Export Product                                                                                                                                                                                                                                                                                                                                             | Export Qty.                                       | Sl.No.                                     | Import items                     | Qty. allowed |
| O O-Tertiary Butyl-O-(2-Ethylhexyl)-Monoperoxy Carbonate                                                                                                                                                                                                                                                                                                   | 1 KG.                                             | 1.                                         | 2-Ethyl Hexyl Chloroformate      | 0.810 kg     |
|                                                                                                                                                                                                                                                                                                                                                            |                                                   | 2.                                         | Tertiary Butyl Hydroperoxide 68% | 0.595 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                |                                                   |                                            |                                  |              |

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| 56 | Case No.:10/3/82-ALC4/2011                                                                               | Party Name:LUPIN LIMITED        | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00010/AM12/                                                                           | RLA File :03/95/040/00936/AM11/ | Lic.No/Date:0310617943<br>25.02.2011       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                 |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------|--------------------------------------------|-------------------------|
| 57 | Case No.:14/3/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                                  | Party Name:CENTURY PHARMACEUTICALS LTD. | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved |
|    | HQ File :01/82/050/00014/AM12/                                                                                                                                                                                                                                                                                                                                              | RLA File :34/24/040/00293/AM11/         | Lic.No/Date:3410029457<br>28.02.2011       |                         |
|    | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/198/2010-PI-(Norms) dated 15.04.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                         |                                            |                         |

|                                                                             |                |           |        |                          |              |
|-----------------------------------------------------------------------------|----------------|-----------|--------|--------------------------|--------------|
|                                                                             | Export product | Exp. Qty. | Sl.No. | Import items             | Qty. allowed |
|                                                                             | Imino Ether    | 1 Kg.     | 1.     | Erythromycin Thiocyanate | 1.28 KGA     |
| RA concerned may take further necessary action as per above decision of NC. |                |           |        |                          |              |

|                                                                                                          |                                |                                      |                                            |                          |
|----------------------------------------------------------------------------------------------------------|--------------------------------|--------------------------------------|--------------------------------------------|--------------------------|
| 58                                                                                                       | Case No.:11/51/82-ALC4/2010    | Party Name:IPCA LABORATORIES LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/01728/AM11/ | RLA File :03/94/040/01049/AM11/      | Lic.No/Date:0310619151<br>03.03.2011       | Defer<br>Date:09.08.2011 |
| Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                |                                      |                                            |                          |

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| Case No.:12/51/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                 | Party Name:KUSUMA PHARMA        | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved               |              |
| HQ File :01/82/050/01729/AM11/                                                                                                                                                                                                                                                                                                                              | RLA File :03/94/040/01067/AM11/ | Lic.No/Date:0310619161<br>03.03.2011       |                                       |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2004.Ch.III dated 04.10.2005 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                 |                                            |                                       |              |
| Export product                                                                                                                                                                                                                                                                                                                                              | Exp. Qty.                       | Sl.No.                                     | Import items                          | Qty. allowed |
| 3,4,5,6-Tetrahydro Phthalimide                                                                                                                                                                                                                                                                                                                              | 1 kg                            | 1.                                         | 1,2,3,6-Tetrahydro Phthalic Anhydride | 1.80 kg      |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                 |                                 |                                            |                                       |              |

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|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|------------------------------------|--------|---------------------------------------------|--------------|-------------------------|--|
| 60 | Case No.:31/51/82-ALC4/2010                                                                                                                                                                                                                                                                                                                                |  | Party Name:MASS DYE-CHEM PVT LTD., |        | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 |              | Status:Case<br>Approved |  |
|    | HQ File :01/82/050/01748/AM11/                                                                                                                                                                                                                                                                                                                             |  | RLA File :31/24/040/00263/AM11/    |        | Lic.No/Date:3110047188<br>03.03.2011        |              |                         |  |
|    | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/55/2004.Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |  |                                    |        |                                             |              |                         |  |
|    | Export product                                                                                                                                                                                                                                                                                                                                             |  | Exp. Qty.                          | Sl.No. | Import items                                | Qty. allowed |                         |  |
|    | Sodium Saccharin (Dental Grade)                                                                                                                                                                                                                                                                                                                            |  | 1 kg                               | 1.     | Insoluble Saccharin                         | 0.789 kg     |                         |  |
|    | RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                |  |                                    |        |                                             |              |                         |  |

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|----|--------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 61 | Case No.:36/3/82-ALC4/2011     | Party Name:MEDREICH LIMITED     | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00036/AM12/ | RLA File :07/24/040/00474/AM11/ | Lic.No/Date:0710077816<br>03.03.2011       | Defer<br>Date:09.08.2011 |

Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals.

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|----|----------------------------------------------------------------------------------------------------------|---------------------------------|---------------------------------------------|--------------------------|
| 62 | Case No.:31/3/82-ALC4/2011                                                                               | Party Name:BAL PHARMA LTD       | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00031/AM12/                                                                           | RLA File :07/24/040/00484/AM11/ | Lic.No/Date:0710077827<br>04.03.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                 |                                             |                          |

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|----|----------------------------------------------------------------------------------------------------------|----------------------------------|---------------------------------------------|--------------------------|
| 63 | Case No.:16/3/82-ALC4/2011                                                                               | Party Name:PARABOLIC DRUGS LTD., | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00016/AM12/                                                                           | RLA File :05/24/040/00263/AM11/  | Lic.No/Date:0510285254<br>07.03.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                  |                                             |                          |

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|----|-----------------------------------------------------------------------------------------------|---------------------------------------------|---------------------------------------------|--------------------------|
| 64 | Case No.:22/7/82-ALC4/2011                                                                    | Party Name:TRIGON ANTIOXIDANTS PVT.<br>LTD, | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00188/AM12/                                                                | RLA File :03/95/040/01027/AM11/             | Lic.No/Date:0310623197<br>24.03.2011        | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                             |                                             |                          |

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|----|-----------------------------------------------------------------------------------------------|------------------------------------------|---------------------------------------------|--------------------------|
| 65 | Case No.:3/3/82-ALC4/2011                                                                     | Party Name:ALKYL AMINES CHEMICALS<br>LTD | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00003/AM12/                                                                | RLA File :03/94/040/00515/AM11/          | Lic.No/Date:0310624109<br>29.03.2011        | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                          |                                             |                          |

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|----|----------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------|--------------------------|
| 66 | Case No.:1/3/82-ALC4/2011                                                                                | Party Name:MALLADI DRUGS &<br>PHARMACEUTICALS LIMITED | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00001/AM12/                                                                           | RLA File :04/24/040/00342/AM11/                       | Lic.No/Date:0410123152<br>01.04.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                                       |                                             |                          |

|    |                                                                                                          |                                                       |                                             |                          |
|----|----------------------------------------------------------------------------------------------------------|-------------------------------------------------------|---------------------------------------------|--------------------------|
| 67 | Case No.:2/3/82-ALC4/2011                                                                                | Party Name:MALLADI DRUGS &<br>PHARMACEUTICALS LIMITED | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00002/AM12/                                                                           | RLA File :04/24/040/00358/AM11/                       | Lic.No/Date:0410123153<br>01.04.2011        | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                                       |                                             |                          |

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|----|----------------------------|----------------------------|-------------------------------|-------------|
| 68 | Case No.:49/3/82-ALC4/2011 | Party Name:DEEPAK NOVOCHEM | Meet No/Date: 11/82-ALC4/2011 | Status:Case |
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|                                                                                               | TECHNOLOGIES LTD                | 14.06.2011                           | Deferred                 |
| HQ File :01/82/050/00049/AM12/                                                                | RLA File :31/24/040/00292/AM11/ | Lic.No/Date:3110047691<br>01.04.2011 | Defer<br>Date:12.07.2011 |
| Decision : Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                 |                                      |                          |

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|----------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------|--------------------------------------------|--------------------------|
| 69                                                                                                       | Case No.:8/11/82-ALC4/2011     | Party Name:ARIHANTANAM LIFECARE PVT. LTD. | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/00322/AM12/ | RLA File :52/24/040/00057/AM11/           | Lic.No/Date:5210034768<br>04.04.2011       | Defer<br>Date:09.08.2011 |
| Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                |                                           |                                            |                          |

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| Case No.:1/11/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                   | Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD. | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved |              |
| HQ File :01/82/050/00315/AM12/                                                                                                                                                                                                                                                                                                                               | RLA File :31/24/040/00211/AM11/                  | Lic.No/Date:3110047762<br>07.04.2011       |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 28.02.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-7 |                                                  |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                               | Exp. Qty.                                        | Sl.No.                                     | Import items            | Qty. allowed |
| 4 Methoxy Acetophenone/Acetyl Anisole                                                                                                                                                                                                                                                                                                                        | 1 Kg.                                            | 1.                                         | Phenol                  | 0.885 kg     |
|                                                                                                                                                                                                                                                                                                                                                              |                                                  | 2.                                         | Caustic Soda Lye        | 0.440 kg     |
|                                                                                                                                                                                                                                                                                                                                                              |                                                  | 3.                                         | Dimethyl Sulfate        | 0.680 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                  |                                                  |                                            |                         |              |

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| 71                                                                                                       | Case No.:2/11/82-ALC4/2011     | Party Name:ADCOCK INGRAM LTD,   | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|                                                                                                          | HQ File :01/82/050/00316/AM12/ | RLA File :07/24/040/00007/AM12/ | Lic.No/Date:0710078580<br>13.04.2011       | Defer<br>Date:09.08.2011 |
| Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                |                                 |                                            |                          |

| 72                                                                                                                                                                                                                                                                                                                                                                                            | Case No.:5/11/82-ALC4/2011     | Party Name:SHILPA MEDICARE LTD., | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved |                |             |        |              |              |  |  |  |  |  |
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|                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/82/050/00319/AM12/ | RLA File :07/24/040/00437/AM11/  | Lic.No/Date:0710078658<br>19.04.2011       | Defer Date:             |                |             |        |              |              |  |  |  |  |  |
| Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 50/82 meeting held on 09.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 05.01.2010):- |                                |                                  |                                            |                         |                |             |        |              |              |  |  |  |  |  |
| <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td></tr> </tbody> </table>                                                                                                                                                     |                                |                                  |                                            |                         | Export Product | Export Qty. | Sl.No. | Import items | Qty. allowed |  |  |  |  |  |
| Export Product                                                                                                                                                                                                                                                                                                                                                                                | Export Qty.                    | Sl.No.                           | Import items                               | Qty. allowed            |                |             |        |              |              |  |  |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                               |                                |                                  |                                            |                         |                |             |        |              |              |  |  |  |  |  |

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|--|-----------------------------------------------------------------------------|-------|----|-----------------------------------------------------------------------------------------------------------------|---------|
|  | Gemcitabine Hcl                                                             | 1 Kg. | 1. | 4-Amino-1-(3,3-difluoro-4-hydroxy-5-(Hydroxymethyl) Tetrahydrofuran-2-yl)-1H-Pyrimidine-2-one (Technical Grade) | 0.97 kg |
|  | RA concerned may take further necessary action as per above decision of NC. |       |    |                                                                                                                 |         |

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| 73 | Case No.:3/11/82-ALC4/2011     | Party Name:MEDREICH LIMITED     | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00317/AM12/ | RLA File :07/24/040/00010/AM12/ | Lic.No/Date:0710078687<br>20.04.2011       | Defer<br>Date:09.08.2011 |
|    | Decision :                     |                                 |                                            |                          |

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|----|-----------------------------------------------------------------------------------------------|--------------------------------------|--------------------------------------------|--------------------------|
| 74 | Case No.:5/7/82-ALC4/2011                                                                     | Party Name:PAYAL POLYPLAST PVT.LTD., | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00171/AM12/                                                                | RLA File :05/24/040/00026/AM12/      | Lic.No/Date:0510289321<br>02.05.2011       | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                      |                                            |                          |

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| 75                                                                          | Case No.:10/11/82-ALC4/2011                                                                                                                                                                                                                                                                                                                    |  | Party Name:RA CHEM PHARMA LIMITED |        | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 |              | Status:Case<br>Approved |  |
|                                                                             | HQ File :01/82/050/00324/AM12/                                                                                                                                                                                                                                                                                                                 |  | RLA File :09/24/040/00034/AM12/   |        | Lic.No/Date:0910046646<br>04.05.2011       |              |                         |  |
|                                                                             | Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |  |                                   |        |                                            |              |                         |  |
|                                                                             | Export product                                                                                                                                                                                                                                                                                                                                 |  | Export Qty.                       | Sl.No. | Import items                               | Qty. allowed |                         |  |
|                                                                             | Orlistat Pellets 50%                                                                                                                                                                                                                                                                                                                           |  | 1 Kg.                             | 1.     | Orlistat                                   | 0.505 kg     |                         |  |
| RA concerned may take further necessary action as per above decision of NC. |                                                                                                                                                                                                                                                                                                                                                |  |                                   |        |                                            |              |                         |  |

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| 76                     | Case No.:4/11/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                                |           | Party Name:NECTAR LIFESCIENCES LIMITED, |                            | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 |  | Status:Case<br>Approved |  |
|                        | HQ File :01/82/050/00318/AM12/                                                                                                                                                                                                                                                                                                                                            |           | RLA File :22/24/040/00005/AM12/         |                            | Lic.No/Date:2210011340<br>12.05.2011       |  |                         |  |
|                        | Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/4/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |           |                                         |                            |                                            |  |                         |  |
| Export product         |                                                                                                                                                                                                                                                                                                                                                                           | Exp. Qty. | Sl.No.                                  | Import items               | Qty. allowed                               |  |                         |  |
| Cefepime for Injection |                                                                                                                                                                                                                                                                                                                                                                           | 1 kg      | 1.                                      | Cefepime Hcl (Non-Sterile) | 0.707 kg                                   |  |                         |  |
|                        |                                                                                                                                                                                                                                                                                                                                                                           |           | 2.                                      | L-Arginine (Non-Sterile)   | 0.320 kg                                   |  |                         |  |

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|                                                                             |  | 3. | Acetone    | 2.14 kg  |
|                                                                             |  | 4. | Methanol   | 0.81 kg  |
|                                                                             |  | 5. | Eno Carbon | 0.034 kg |
| RA concerned may take further necessary action as per above decision of NC. |  |    |            |          |

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| Case No.:9/11/82-ALC4/2011                                                                                                                                                                                                                                                                                                                                 | Party Name:AQUAPHARM CHEMICALS PVT.LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Approved |              |
| HQ File :01/82/050/00323/AM12/                                                                                                                                                                                                                                                                                                                             | RLA File :31/24/040/00247/AM11/            | Lic.No/Date:3110048303<br>27.05.2011       |                         |              |
| Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2007-Ch.II dated 03.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- |                                            |                                            |                         |              |
| Export product                                                                                                                                                                                                                                                                                                                                             | Exp. Qty.                                  | Sl.No.                                     | Import items            | Qty. allowed |
| PM 200 (Aqueous Solution of Polymaleic Acid (Active Content: 47-53%))                                                                                                                                                                                                                                                                                      | 1 Kg.                                      | 1.                                         | Maleic Anhydride        | 0.316 kg     |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                |                                            |                                            |                         |              |

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| 78 | Case No.:11/11/82-ALC4/2011                                                                              | Party Name:RA CHEM PHARMA LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00325/AM12/                                                                           | RLA File :09/24/040/00112/AM12/   | Lic.No/Date:0910046941<br>30.05.2011       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                   |                                            |                          |

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| 79 | Case No.:12/11/82-ALC4/2011                                                                              | Party Name:SHASUN PHARMACEUTICALS LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case Deferred     |
|    | HQ File :01/82/050/00326/AM12/                                                                           | RLA File :04/24/040/00048/AM12/           | Lic.No/Date:0410124486<br>30.05.2011       | Defer<br>Date:09.08.2011 |
|    | Decision : Committee decided to defer case for 09.08.2011 for comments of Department of Pharmaceuticals. |                                           |                                            |                          |

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| 80 | Case No.:13/11/82-ALC4/2011                                                                             | Party Name: PANACEA BIOTEC LTD., | Meet No/Date: 11/82-ALC4/2011<br>14.06.2011 | Status: Case<br>Deferred |
|    | HQ File :01/82/050/00327/AM12/                                                                          | RLA File :05/24/040/00070/AM12/  | Lic.No/Date:0510292280<br>31.05.2011        | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of Bio-technology. |                                  |                                             |                          |

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| 81 | Case No.:14/11/82-ALC4/2011 |  | Party Name:HETERO DRUGS LIMITED, |  | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 |  | Status:Case Deferred |
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as applied by firm whichever is lower:-

| Export product | Exp. Qty. | Sl.No. | Import items                                                          | Qty. allowed                                    |
|----------------|-----------|--------|-----------------------------------------------------------------------|-------------------------------------------------|
| Paraxylene     | 1 MT      | 1.     | Reformate                                                             | 1.376 MT                                        |
|                |           | 2.     | Relevant Catalyst and Chemicals used in the manufacture of Paraxylene | CIF value limited to 0.90% FOB value of exports |

RA concerned may take further necessary action as per above decision of NC.

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|----|-----------------------------------------------------------------------------------------------|---------------------------------|--------------------------------------------|--------------------------|
| 85 | Case No.:18/11/82-ALC4/2011                                                                   | Party Name:VIVIMED LABS LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00332/AM12/                                                                | RLA File :09/24/040/00080/AM12/ | Lic.No/Date:0910046973<br>02.06.2011       | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                 |                                            |                          |

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| 86 | Case No.:19/11/82-ALC4/2011                                                                   | Party Name:VIVIMED LABS LIMITED | Meet No/Date:11/82-ALC4/2011<br>14.06.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/82/050/00333/AM12/                                                                | RLA File :09/24/040/00079/AM12/ | Lic.No/Date:0910046974<br>02.06.2011       | Defer<br>Date:12.07.2011 |
|    | Decision : Committee decided to defer case for 12.07.2011 for comments of Department of C&PC. |                                 |                                            |                          |

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| Case No.Outside Agenda-1                                                                                                                                                                                                                                 | M/S Symbiotec Pharmalab Ltd.                                                                                                                                                                                               |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                         | F.No.01/82/050/01292/AM11/DES-III<br>F.No.01/82/050/01289/AM11/DES-III<br>F.No.01/82/050/00476/AM11/DES-III<br>F.No.01/82/050/01297/AM11/DES-III<br>F.No.01/82/050/01287/AM11/DES-III<br>F.No.01/82/050/01288/AM11/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                  | RA F.No.11/24/040/00017/AM11<br>RA F.No.11/24/040/00036/AM11<br>RA F.No.11/24/040/00004/AM11<br>RA F.No.11/24/040/00039/AM11<br>RA F.No.11/24/040/00032/AM11<br>RA F.No.11/24/040/00023/AM11                               |
| Adv.Lic.No.1110023543 dated 15.11.2010<br>Adv.Lic.No.1110023541 dated 15.11.2010<br>Adv.Lic.No.1110022356 dated 07.05.2010<br>Adv.Lic.No.1110023537 dated 15.11.2010<br>Adv.Lic.No.1110023542 dated 15.11.2010<br>Adv.Lic.No.1110023540 dated 15.11.2010 |                                                                                                                                                                                                                            |

Committee considered case and in light of written comments forwarded by Department of

Pharmaceuticals vide their O.M. No.35011/117/2010-PI (Norms) dated 18.10.2010 and in consultation with technical authority present in meeting, decided to amend the description of import item to read as "Hydrocortisone Hemisuccinate IP/BP" without any other change in the decision taken in earlier meeting.

RA concerned may take further necessary action as per above decision of NC

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| Case No.Outside Agenda-2                                                                                                                                                                                                                                                                                                    | M/S Alembic Ltd.                  |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                            | F.No.01/82/050/00019/AM12/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                                                                                     | RA F.No.34/24/040/00327/AM11      |
| Adv.Lic.No.3410029576 dated 10.03.2011                                                                                                                                                                                                                                                                                      |                                   |
| Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of import items to read as "Procaine Benzyl Penicillin Sterile BP" and "Benzyl Penicillin sodium Sterile BP" without any other change in the decision taken in 3/82 meeting held on 19.04.2011. |                                   |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                 |                                   |

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| Case No.Outside Agenda-3                                                                                                                                                                                                                                                                | M/S Aventis Pharma Ltd.           |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                        | F.No.01/82/050/01121/AM09/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                                                 | RA F.No.03/94/040/00645/AM09      |
| Adv.Lic.No.0310488840 dated 03.10.2008                                                                                                                                                                                                                                                  |                                   |
| Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Metamizole Sodium EP Lubricated Granules" without any other change in the decision taken in 39/82 meeting held on 23.12.2008. |                                   |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                             |                                   |

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| Case No.Outside Agenda-4                                                                                                                                                                                                                                                                                                                                      | M/S Vasudha Pharma Ltd.           |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                                                              | F.No.01/82/050/00843/AM11/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                                                                                                                       | RA F.No.09/24/040/00100/AM11      |
| Adv.Lic.No.0910042650 dated 08.07.2010                                                                                                                                                                                                                                                                                                                        |                                   |
| Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2-Butyl-1H-Imidazole-4-Carboxaldehyde (OR) 2-Butyl-1H-Imidazole-5-Carbaldehyde (OR) 2-Butyl-4-Formyl Imidazole" without any other change in the decision taken in 26/82 meeting held on 28.09.2010. |                                   |
| RA concerned may take further necessary action as per above decision of NC.                                                                                                                                                                                                                                                                                   |                                   |

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| Case No.Outside Agenda-5                                                                              | M/S Vasudha Pharma Ltd.           |
| Norms Committee Meeting No.11/12                                                                      | F.No.01/82/050/01352/AM09/DES-III |
| Meeting Date:14.06.2011                                                                               | RA F.No.09/24/040/00333/AM09      |
| Adv.Lic.No.0910036193 dated 04.12.2008                                                                |                                   |
| Committee considered case and in consultation with technical authority present in meeting, decided to |                                   |

amend the description of export product to read as "2(n-Butyl)-4-Chloro-5-Formyl Imidazole (OR) 2-Butyl-4-Chloro-5-Formyl Imidazole" without any other change in the decision taken in 38/82 meeting held on 16.12.2008.

RA concerned may take further necessary action as per above decision of NC.

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| Case No.Outside Agenda-4                                                                                                                                                                                                                                                                                                                                                                                                                 | M/S Cadila Healthcare Ltd.        |
| Norms Committee Meeting No.11/12                                                                                                                                                                                                                                                                                                                                                                                                         | F.No.01/82/050/00696/AM11/DES-III |
| Meeting Date:14.06.2011                                                                                                                                                                                                                                                                                                                                                                                                                  | RA F.No.08/24/040/00159/AM11      |
| Adv.Lic.No.0810091377 dated 18.08.2010                                                                                                                                                                                                                                                                                                                                                                                                   |                                   |
| <p>Committee considered case and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Candesartan/Candesartan Cilexetil" and to amend the quantity of export product to read as "1 kg" without any other change in the decision taken in 39/82 meeting held on 28.12.2010.</p> <p>RA concerned may take further necessary action as per above decision of NC.</p> |                                   |